

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 42

CA 538/2022 CA 29/2023 CA 212/2023 CA 44/2023 IN CP/3638(MB)2018

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON 27.02.2024

NAME OF THE PARTIES: UNION OF INDIA V/s INFRASTRUCTURE
LEASING & FINANCIAL SERVICES LTD

Section 241-242 of the Companies Act, 2013 & Rule 11

ORDER

CA 538/2022 CA 29/2023 CA 212/2023 CA 44/2023 IN CP/3638(MB)2018

- 1) Mr. Aditya Bapat, Ld. Counsel for Applicants (in CA 29 & 44 of 2023), Mr. Cheryl Fernandes, Ld. Counsel for the Respondent No. 2 and Ms. Onshi Jhakar, Counsel h/f Mr. Aditya Sikka, Advocate for the Union of India, are present.
- 2) Counsel for the Applicant in (CA 29) submits that the Legal Heir (i.e. Daughter) of the Applicant has to be brought on record in view of the sad demise of one of the Applicants (i.e. Applicant No. 1), and for which purpose an Application has already been filed; however, the same is under scrutiny and has not yet been numbered by the Registry. These submissions are noted. Registry shall expedite the steps thereby numbering the said

Application and shall place it on record on the next date of hearing along with other Applications.

3) Ld. Counsel for the Union of India submits that the Arguing Counsel Mr. Aditya Sikka, is not available today; thus, prays for adjournment in the matter.

4) At request, stand over to 13.03.2024, for further consideration and hearing.

5) **For all IAs** : Parties shall complete and exchange the pleadings well before the adjourned date and shall be ready for arguments on the next date of hearing.

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

Vedant Kedare